

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application No.77237 of 2019
&
Service Tax Appeal No.526 of 2012**

(Arising out of Order-in-Appeal No.61/ST/BBSR-II/2012 dated 17.09.2012 passed by
Commr. (Appeals) of Central Excise, Customs & S.Tax, Bhubaneswar)

CCEx, Customs & S.Tax, Bhubaneswar II
C.R.Building, Rajaswa Vihar, Bhubaneswar, Odisha-751007

Applicant

VERSUS

M/s S.M.Enterprises
P.O.-Balda, Via-Joda, Dist.-Keonjhar, Odisha

Respondent

APPEARANCE :

Shri T.Mondal, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

MA ORDER NO...75088/2020
FINAL ORDER NO...75133/2020

DATE OF HEARING : 27.01.2020
DATE OF DECISION : 27.01.2020

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stand disposed off.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

(P.V.SUBBA RAO)
Member (Technical)

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